

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO – 3447
TO BE ANSWERED ON 26.03.2018

BIDDING RULES FOR AUCTION OF MINES

3447. SHRIMATI VIJILA SATHYANANTH:

Will the Minister of MINES be pleased to state:

(a) whether it is a fact that the recent changes made in the bidding rules are expected to lead to wider participation and smoothening of the auction process;

(b) whether it is also a fact that Government has held discussion with the stakeholders in this regard; and

(c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR MINES AND COAL (SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a) Yes, Sir. The Mineral (Auction) Rules have been amended by the Ministry of Mines vide notification dated 30.11.2017 to make the auction process simpler and to help the States auction mineral blocks quickly. The amendment has facilitated the auctions process. A record number of 41 major mineral blocks have been notified for auction by various State Governments, within 3 months of the amendment, in comparison to 27 blocks in last 8 months in the year 2017-18.

(b) & (c) Yes, Sir. The draft notification to amend the Mineral (Auction) Rules, 2015 was placed in public domain on 01.09.2017 inviting comments / suggestions from general public, State Governments / Union Territory Administrations, Mining Industries, Industry Associations and other stakeholders. A meeting with State Governments and other stakeholders was held on 09.10.2017 to discuss the suggestions received under public consultation and after deliberations the Mineral (Auction) Amendments Rules, 2017 were notified on 30.11.2017
